

MR. CHAIRMAN: I am sure Mr. Bosu will bear it in mind. Please limit yourself to the Motion. Don't raise new points. (*Interruptions*).

SHRI JYOTIRMOY BOSU: The question is, Mr. L. N. Mishra stands with the glory that he has acquired in recent times in the country. I do not want to cast "peals before the swine."

Sir, my saying is this; If the Government is worth the name, if they are not wearing a garb made of rhinoceros, this should have been enough. I mentioned the case of a Minister in the U.K. where because his wife had accepted a small contribution for a charitable purpose, Mr. Maudling resigned; otherwise, he would have been the Prime Minister of that country.

All that I say is this. I do not press this for a vote. I put it before the House. Consider what the man outside thinks about you. Try and find out. You cannot escape the wrath of the people by simply pushing your press button here and defeating the motion. I do not wish to say anything more. These people cannot see the writing on the wall. Therefore, corruption has become a part of their life. That is how they are ruining the country and ruining themselves.

I have nothing more to say, but if there is any conscience, any sense in them, they would have immediately removed this man because enough has come out against this man. This is something in writing given by no less an authority than a Commission, and he has been stealing the Kosi project money for furthering his own ends. I wish to say nothing more.

MR. CHAIRMAN: He said he is not pressing it to vote.

SHRI JYOTIRMOY BOSU: I said it in the beginning,

MR. CHAIRMAN: You want to withdraw it?

SHRI JYOTIRMOY BOSU: No.

MR. CHAIRMAN: Then I will have to put it to vote.

The question is:

"That this House resolves that Shri Lalit Narain Mishra, a member of this House and a member of Cabinet be removed from the membership of this House for committing serious improprieties and malpractices as could be seen from the Report of the Commission of Enquiry into the affairs of Bharat Sevak Samaj and in particular as reported in the said Commission Reports in volume 11 (Eleven) page 97 paragraphs 29.94, 29.95, 29.96, page 98 paragraph 29.100, page 103 paragraphs 29.128, 29.129, page 110 paragraphs 29.146, 29.147, page 126 paragraph (xxi) and page 127 paragraph 29.194."

The motion was negatived.

SHRI JYOTIRMOY BOSU: Can a privilege motion be decided by vote?

20.09 hrs.

MOTION RE: FUNCTIONING OF ELECTION COMMISSION

SHRI SHYAMNANDAN MISHRA
(Begusarai): I move the following:

"That this House notes with deep concern the growing complaints about the functioning of the Election Commission and recommends that steps be taken to enlarge and reconstitute the Commission in the interest of free and fair election."

MR. CHAIRMAN: We will continue this next time.

SHRI JYOTIRMOY BOSU (Diamond Harbour): You cannot guarantee the next session.

MR. CHAIRMAN: The House stands adjourned till 11.00 A.M. tomorrow.

20.10 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 19, 1974/Agrahayana 28, 1896 (Saka).